



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 673 Dispur, Tuesday, 11th October, 2022, 19th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 11th October, 2022

No. LGL.09/2018/33.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XXXV OF 2022

(Received the assent of the Governor on 7th October, 2022)

**THE ASSAM NON-GOVERNMENT EDUCATIONAL INSTITUTIONS
(REGULATION OF FEES) (AMENDMENT) ACT, 2022**

AN ACT

further to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018.

Preamble

Whereas to provide regulating process to the non-Government Educational Institutions who are neither registering their institution nor applying for exemption or fixation of fee structure and renewal thereof, it is expedient further to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
2018

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

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| Short title,
extent and
commencement | 1. (1) This Act may be called the Assam Non-Government Educational Institutions (Regulation of Fees) (Amendment) Act, 2022. |
| | (2) It shall have the like extent as the principal Act. |
| | (3) It shall come into force on the date of its publication in the Official Gazette. |
| Amendment of
section 9 | 2. In the principal Act, in section 9, for the existing provision, the following shall be substituted, namely:- |
| “Power of the
State
Government to
notify
maximum limit
of fees | 9. (1) Subject to the provisions of section 10 of the Act, the Fee Regulatory Committee shall recommend maximum limits of fees to be charged by the different categories of Non-Government Educational Institutions in every year before starting of the academic session. |
| | (2) All the Non-Government Educational Institutions shall file application before the Fee Regulatory Committee, either for exemption or fixation of their fee structure, as the case may be, but not later than 31 st October of the year of the proposal. |
| | (3) All the Non-Government Educational Institutions shall have to register their institution and apply either for obtaining Exemption Certificate or Fee Fixation Certificate, as the case may be, for obtaining certificates from the Fee Regulatory Committee. |

- (4) If the Non-Government Educational Institutions fail to apply before the Fee Regulatory Committee thereof, as mentioned under clause (2) above, the following penalties shall be imposed to the Non-Government Educational Institutions:-
- (a) a penalty of Rs. 10,000/- shall be imposed if the application is not submitted on or before the 31st October of the year of the proposal ;
 - (b) an amount of Rs. 5,000/- shall be charged as late fine for each month, if a Non-Government Educational Institution applies after 31st October of the year of the proposal ; and
 - (c) in the event of non-submission of proposal by the Non-Government Educational Institutions before starting of the new academic session to determine their fee structure, the Fee Regulatory Committee shall *suo moto* determine the fee structure of that particular institution which shall be binding on such school. ”

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.